

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

OA No. 10 of 97

... Sri. Kishor Kumar Barua ... Applicant(s)
-Versus-

... Mr. B. D. Dinda ... Respondent(s)

Mr. R. Dutta ... Advocates for Applicant(s)

Mr. J. L. Sarkar, R.C. ... Advocates for Respondent(s)

Office Notes Date Courts' Orders

This application is in
form and within time
C. E. of Rs. 50/-
deposited vide
IPO AD No. 6169600
Dated 16/12/96

16.1.97

Mr. R. Dutta for the applicant.

Mr. J.L.Sarkar, for the
respondents.

Perused the contents of the
application and heard Mr. Dutta for
admission. Application is admitted subject
to determination of limitation at the time
of final hearing. Issue notice upon the
respondents by registered post.

List for written statement and
further orders on 26.2.1997.

6
Member

trd

✓

16/1

17.1.97

Requisition notice on
17.1.97 issued to the
concerned parties
Report No. 1-5 vide
D. No. 283 dt. 27.1.97.

26.2.97

Learned counsel Mr. R. Dutta for
the applicant, Written statement has not
been submitted.

List for written statement and
further orders on 26.3.97.

6
Member

nkm

✓

27/1

Bon

(2)

OA 10/97

25-3-97

1/ Service report are 26.3.97
Still awaited.

2/ No. written statement
has been filed.

25/3

1) Service reports are
still awaited. nkm

2) W/S statement has not been
filed.

25/3

11.4.97

Mr R. Dutta, learned counsel for the applicant and Mr J.L. Sarkar, learned Railway counsel for the respondents are present.

List on 9.5.1997 for orders.


Vice-Chairman

pg

15/4

9.5.97

~~REMARKS~~

Mr R. Dutta, learned counsel for the applicant prays for two weeks time for instruction. Prayer allowed.

List on 6.6.97 for orders.


Vice-Chairman

pg

12/5

5-6-97

written statement filed 6.6.97
on behalf of the R. No.
1 to 5 with a prayer
MP. No. 161/97.

5-6

The learned counsel for the parties submit that the case is otherwise ready for hearing. Let this case be listed for hearing on 25.7.97.


Vice-Chairman

nkm

12/6

25.7.97

Mr R. Dutta, learned counsel

for the applicant, prays that he
wants to withdraw the application.Prayer allowed. The application is
dismissed on withdrawal. Mr J.L.Sarkar, learned Railway Counsel, is
present.8/8/97

Vice-Chairman

Copy of the order
has been sent to the
D/sec. for issuing the
same to the L/Adm.
of the party

nkm

JL
29/7

Issued vide
O.A.No. 2671 or 2672
on 11.8.97.

JL
12/8